

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8823/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in CRLA No.546/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BADRI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148883/2021-EXEMPTION FROM FILING O.T. and IA No.148882/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No.8588/2021 (II)

(FOR ADMISSION and I.R. and IA No.145203/2021-EXEMPTION FROM FILING O.T.)

SLP(Cr1) No.8832/2021 (II)

(FOR ADMISSION and I.R. and IA No.148905/2021-EXEMPTION FROM FILING O.T. and IA No.148906/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No.8581/2021 (II)

(FOR ADMISSION and I.R. and IA No.145154/2021-EXEMPTION FROM FILING O.T.)

Date : 29-11-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Shantanu Krishna, AOR
Mr. Shashank Shukla, Adv.

For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. Alok Singh, Adv.
Mr. Abhishek Singh, Adv.
Ms. Manju Sharma Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in four weeks.

**Ms. Manju Sharma Jetley accepts notice on behalf of the
respondent(s).**

**(ARJUN BISHT)
(COURT MASTER (SH))**

**(PRADEEP KUMAR)
(BRANCH OFFICER)**

**(ASHWANI THAKUR)
AR-CUM-PS**